

**IN THE INCOME TAX APPELLATE TRIBUNAL,
DELHI BENCH: 'G' NEW DELHI**

**BEFORE SHRI AMIT SHUKLA, JUDICIAL MEMBER
AND
SHRI O.P. KANT, ACCOUNTANT MEMBER
[Through Video Conferencing]**

ITA No.5863/Del./2017
Assessment Year: 2014-15

SWIFT RENT A CAB, I, CSC, Anand Niketan Market, New Delhi	Vs.	ACIT, Circle-33(1), New Delhi
PAN :ABXFS6520R		
(Appellant)		(Respondent)

Appellant by	Shri Sameer Kapoor, CA
Respondent by	Shri Prakash Dubey, Sr.DR

Date of hearing	03.03.2021
Date of pronouncement	03.03.2021

ORDER

PER O.P. KANT, AM:

This appeal by the assessee is directed against the order of learned Commissioner of Income Tax (Appeals)-11, New Delhi, dated 11.07.2017, passed for assessment year 2014-15.

2. We have heard learned Representative of both the parties through Video Conferencing.

3. The learned counsel for the assessee has requested for withdrawal of the appeal as the assessee has opted to settle the dispute relating to the tax arrears for the assessment year under

consideration, under the “Vivad Se Vishwas Scheme, 2020”. The learned counsel for the assessee submitted that the assessee has received Form No. 3 issued by the respective Principal Commissioner of Income Tax, which is placed on record. The assessee, therefore, seeks permission to withdraw the appeal.

2. In view of the aforesaid, the appeal of the assessee is dismissed as withdrawn.

Order pronounced in the open court.

**Sd/-
(AMIT SHUKLA)
JUDICIAL MEMBER**

**Sd/-
(O.P. KANT)
ACCOUNTANT MEMBER**

Dated: 3rd March, 2021.

RK/-

Copy forwarded to:

1. Appellant
2. Respondent
3. CIT
4. CIT(A)
5. DR

Asst. Registrar, ITAT, New Delhi